

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.2.2001

CP 50/2000 with MA 38/2001 (OA 282/2000)

G.D.Gupta, Chief Accounts Officer (Telephone Revenue) O/o
GMTD, Udaipur.

... Petitioner

-Versus

Dr.D.P.S.Seth, Chief Managing Director, Bharat Sanchar
Nigam Limited, New Delhi.

... Respondent

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr.C.B.Sharma

For the Respondent ...

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the petitioner, who has come up before this Tribunal to initiate contempt proceedings against the opposite party, Dr.D.P.S.Seth, Chief Managing Director. Later on, this cause title was amended.

2. In this petition, it is stated by the petitioner that in OA 282/2000 this Tribunal gave directions to respondent No.1 to dispose of the representation filed by the applicant on 7.6.2000 within a period of two months from the date of receipt of copy of the order by a reasoned and speaking order. Considering the prayer of the applicant sympathetically. The petitioner thereafter submitted copy of the order dated 6.7.2000 to the respondents on 11.7.2000 but the representation of the applicant/petitioner was not decided/disposed of by respondent No.1. Therefore, respondent No.1 has committed contempt of the order passed in the OA.

3. We have perused the order dated 25.8.2000, passed on representation, which makes it very clear that on behalf of respondent No.1 and other respondents, the representation dated 7.6.2000 was examined as per directions of this

Tribunal in OA 282/2000 and thereafter the representation was disposed of and communicated to the petitioner vide order dated 25.8.2000. In our opinion, by disposal of the representation, vide order dated 25.8.2000, the opposite party has not committed any contempt and no prima-facie case of contempt is made out against the opposite party for initiation of contempt proceedings. We, therefore, dismiss this Contempt Petition in limine and this petition may be consigned to record.

4. MA 38/2001 also stands disposed of accordingly.

Gopal Singh
(GOPAL SINGH)

MEMBER (A)

S.K. Agarwal
(S.K. AGARWAL)

MEMBER (J)